

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Notification.
Jammu, 15th of April, 2026.

S.O. 110. — In exercise of the powers conferred by Section 28 of the Protection of Children from Sexual Offences Act, 2012, and in partial modification of Notification S.R.O. 285 of 2018 dated 25.06.2018, the Government of Jammu and Kashmir, in consultation with the High Court of Jammu & Kashmir and Ladakh, hereby designates the Fast Track Court, Ramban, as a Special Court for the trial of offences under the said Act in District Ramban.

By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)

Commissioner Secretary to Government

No: Law-Jud/50/2021-10.

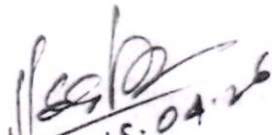
Dated. 15-04-2026.

Copy to:

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner (Additional Chief Secretary) Home Department.
3. Financial Commissioner (Additional Chief Secretary), Finance Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner Secretary to Government, General Administration Department.
6. Commissioner Secretary to Government, Social Welfare Department.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh,

Jammu. This is with reference to his letter No. No. 10231/RG/GS. dated 26-02-2026.

8. Principal District and Sessions Judge, Ramban. He is hereby authorized to transfer all POCSO cases presently pending before his Court to the Fast Track Court, Ramban.
9. All Concerned Judicial Officers.
10. Director, Archives, Archeology and Museums, J&K, Jammu.
11. Private Secretary to the Hon'ble Chief Minister, J&K.
12. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
13. I/C Website, Department of Law, Justice & PA.
14. S.O Section, Department of Law, Justice & PA (w. 7. s.c).
15. Concerned file.


15.04.26

(Ashish Gupta)
Special Secretary to Government